

(b) if so, the details thereof; and

(c) the reason for allowing yet another hotel in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) and (c). Does not arise.

Cess on Tea

8439. SHRI Y. S. RAJA SEKHAR REDDY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government proposed to raise cess on tea and to create a fund out of the enhanced collection for replantation of gardens; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). Yes, Sir. A proposal is under consideration of the Government.

Option for pay Fixation

8440. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether all the Government Servants could not exercise option in the matter of fixation of pay by 31 August, 1988 in the absence of non-circulation of instructions to all employees;

(b) if so, the details of steps taken to provide another opportunity to such employees;

(c) if not, the reasons therefor; and

(d) how Government propose to safeguard the interests of all employees in such circumstances?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The Government issued orders on 27.5.1988 that employees who desire to switch over to revised scales of pay from the date of increment(s) falling after 1.1.86 but not later than 31.12.87 may exercise their options by 31.8.1988. All the Ministries and Departments were required to bring the contents of these orders to the notice of all concerned expeditiously so that the need for extending the date may not arise. The actual position regarding circulation of these orders by various Ministries is not centrally available.

(b) to (d). The Government has already allowed sufficient time to exercise the option. Presently there is no proposal to provide another opportunity or to extend the date for exercising option.

[*Translation*]

Publication of Books, Articles During Tenure of Former Presidents, Prime Ministers and Ministers

8441. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the agency having the copyright for the material released during the regime of former Prime Ministers, Ministers and former Presidents or by their offices; and

(b) the details of articles, books, published during the tenure of former Presi-